

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/222/2021**

HYDERABAD, this the 15<sup>th</sup> day of March, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

CH. Laxman, Gr. 'C',  
S/o. Late Venkaiah,  
Aged about 56 years,  
Designation: MCM.  
Working in the 4<sup>th</sup> Respondent Organisation  
At Secunderabad.

...Applicant

(By Advocate : Sri G.T. Gopal Rao)

Vs.

1. Union of India rep. by  
Secretary to the Govt. of India,  
Ministry of Defence,  
South Block, New Delhi – 110 011.
2. Secretary Dept. of Defence Production,  
Ministry of Defence,  
Govt. of India, South Block,  
New Delhi – 110 011.
3. The Director General,  
Directorate General of Quality Assurance, (DGQA),  
Govt. of India, Ministry of Defence,  
Room No.308, D-Wing, SenaBhavan,  
New Delhi – 110 011.
4. The Controller,  
CQA (Systems), DGQA Complex,  
Manovikas Nagar, Secunderabad – 500 009.

....Respondents

(By Advocate: Sri D. Satyaveer, Addl. CGSC)

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**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**



The present O.A. is filed by the applicant seeking to quash and set aside the impugned order dated 23.10.2020 of the 4<sup>th</sup> respondent and further order for stoppage of the reduction of one increment of penalty of punishment from 01.11.2020 to 30.10.2021 and to refund the amount so reduced to the applicant.

2. The brief facts of the case are that a charge memo dated 28.02.2020 was issued to the applicant under Rule 16 of CCS (CCA) Rules, 1965. He has asked for supply of original documents for inspection but the same was denied by the respondents. The request of the applicant for conducting a full fledged inquiry under Rule 14 of CCS (CCA) Rules, 1965 has not found favour. Penalty order has been passed against the applicant vide order dated 23.10.2020 by reducing his basic pay by one stage lower for a period of one year commencing from 01.11.2020. The applicant has preferred an appeal against the said order of the Disciplinary Authority on 6.11.2020, which is pending till date. Thereafter, the applicant has sent a reminder on 28.01.2021 to the 3<sup>rd</sup> respondent.

3. Notices were issued, accepted by Sri D. Satyaveer, learned Standing Counsel for the respondents. He has opposed this Application and submitted that he needs some time to seek instructions.

4. Heard Sri G.T. Gopal Rao, learned counsel for the applicant and Sri D. Satyaveer, learned Standing Counsel appearing for the respondents.

5. After hearing the learned counsel for the parties at length, the O.A. is disposed of at the admission stage itself with a direction to the Appellate Authority to dispose of the Appeal of the applicant within a period of 60 days from the date of receipt of a copy of this order. Till then, the impugned order shall not be given effect to. In case any grievance still subsists, the applicant is at liberty to approach this Tribunal once again. No order as to costs.



**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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